

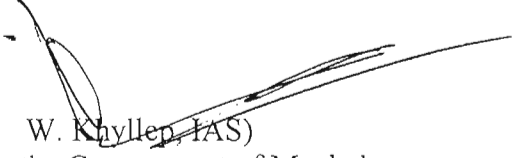
**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

(ORDERS BY THE GOVERNOR)

NOTIFICATION.

Dated Shillong, the 31st July, 2017.

No. LJ (A) 39/2006/Pt./6- In exercise of the powers conferred by sub-section (8) of Section 24 of the Code of Criminal Procedure, 1973, the Governor of Meghalaya is pleased to appoint Shri Rajiv Nath, Public Prosecutor, East Khasi Hills District, Shillong as the Special Public Prosecutor in the Session case No. of 179 (T) 2006 in matters of "State – Versus – Vicky Syiemlieh" pending before the Court of the District & Sessions Judge, Shillong and for all purposes connected or incidental thereto with immediate effect.

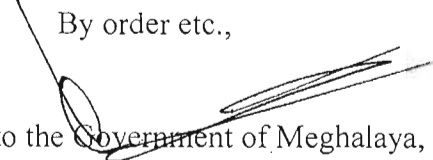

W. Khyllep, IAS)
Secretary to the Government of Meghalaya,
Law Department.

Memo No. LJ (A) 39/2006/Pt./6-A,

Dated Shillong, the 31st July, 2017.

Copy forwarded to: -

1. The Director General of Police, Meghalaya, Shillong.
2. The Deputy Inspector General CID, Shillong for information.
3. The Deputy Commissioner, East Khasi Hills District, Shillong.
4. The District & Sessions Judge, East Khasi Hills District, Shillong.
5. The Chief Judicial Magistrate, East Khasi Hills District, Shillong.
6. Shri Rajiv Nath, Public Prosecutor, East Khasi Hills District, Shillong.
7. Political/Home (Police) Department.
8. Law (B) Department.
9. The Data Entry Operator, Office of the Legal Remembrancer, Government of Meghalaya, Shillong for uploading the above notification in the official website of Law Department.
10. Guard file.

By order etc.,

Secretary to the Government of Meghalaya,
Law Department.

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